

INDIAN LABOUR CONFERENCE

*1487. **Shri T. B. Vittal Rao:** Will the Minister of Labour be pleased to state:

(a) when the next annual meeting of the Indian Labour Conference will be held;

(b) whether the agenda for the meeting has been finalised; and

(c) if so, what are the subjects on the agenda?

The Minister of Labour (Shri Khandubhai Desai): (a) Middle of May.

(b) Yes.

(c) The Conference will consider such matters as Industrial Relations, Amendment to Minimum Wages Act, Extension of Provident Fund Scheme, Problems of Agricultural workers, the next Five Year Plan, etc.

Shri T. B. Vittal Rao: In answer to a previous question two weeks ago, the hon. Minister said that the question of merger of dearness allowance will be discussed at this conference, but it is not there in the agenda.

Shri Khandubhai Desai: All these items are still under the consideration of the Government, and I hope the suggestions made by the hon. Member will also be taken into consideration.

Shri T. B. Vittal Rao: May I know whether the National Federation of Indian Railwaymen and the National Federation of Posts and Telegraphs Workers have been invited to participate in this conference?

Shri Khandubhai Desai: They have not yet been invited.

Shri T. B. Vittal Rao: May I know how the strength of the various delegations is determined?

Shri Khandubhai Desai: The strength of the various delegations is determined by the strength of those organisations in the trade union movement.

Shri T. B. Vittal Rao: What are the principles governing.....

Mr. Speaker: Order, order. Next question.

EMPLOYMENT EXCHANGES

*1488. **Th. Lakshman Singh Charak:** Will the Minister of Labour be pleased to state:

(a) the names of the Employment Exchanges sanction for which has already expired or is due to expire on the 31st March, 1955;

(b) whether their term is proposed to be extended; and

(c) if so, the names of the Employment Exchanges whose terms have been or will be extended?

The Minister of Labour (Shri Khandubhai Desai): (a) to (c). There are at present 128 Employment Exchanges in the country. The tenure of all these Exchanges which was to expire on the 31st March, 1955, has since been extended upto the 31st August, 1955.

श्री एम० एल० द्विवेदी : मैं यह जानना चाहता हूँ कि मंत्रीमंडल के इस फैसले पर कि एम्प्लायमेंट एक्सचेंज को राज्यों के सिपुर्व कुछ अंशों में कर दिया जाय, राज्य सरकारों ने भारत सरकार को इस प्रस्ताव के ऊपर क्या जवाब दिया है और इस काम में कब तक सफलता मिलने की आशा है ?

श्री संबुभाई वंसाई : कोई उत्तर राज्य सरकारों ने अभी तक दिया नहीं है लेकिन लबर कांग्रेस में वही बात हुई थी और उसके सामने यह बात रखी गई थी उसका ट्रान्सफर से जल्दी से जल्दी होगा या गूजुएली होगा ?

श्री एम० एल० द्विवेदी : क्या केंद्रीय मंत्रीमंडल ने इस पर कोई फैसला किया है ? यदि हां तो क्या ?

श्री संबुभाई वंसाई : अभी तक कोई फैसला नहीं हुआ है ।

Th. Lakshman Singh Charak: May I know why the term has been extended only up to August, 1955 and not further on?

Shri Khandubhai Desai: Because we believe that by that time the arrangements with the State Governments will be seen through.

TRAINING IN AYURVEDIC AND UNANI COLLEGES

***1490. Shri Krishnacharya Joshi:** Will the Minister of Health be pleased to state:

(a) whether the Committee appointed by Government to go into the training imparted in Ayurveda and Unani Colleges in Pharmacology has submitted its report; and

(b) if so, its main recommendations?

The Deputy Minister of Health (Shrimati Chandrasekhar): (a) Yes.

(b) The main recommendations are:—

(1) That it is not possible at the present stage to make a general recommendation regarding the use of drugs contained in Schedule 'H' of the Drugs Act, and the Rules thereunder by practitioners trained in all the Ayurvedic and Unani Colleges in the country where a 4 to 5 years combined course is given.

(2) That Central machinery to standardise the education in modern medicine in all these institutions should be immediately set up and only the doctors passing out of such institutions which come up to the required standard should be allowed to use drugs included in Schedule 'H' of the Drugs Act.

Shri Krishnacharya Joshi: May I know the names of the members of the Committee, and may I also know whether any ayurvedic doctor was on the committee?

Shrimati Chandrasekhar: The members of the Committee are: Dr. H. B. N. Swift, Director of Health Services, Punjab (Chairman), Dr. M. D. Chakravarti, Director, Central Drug Laboratory, Calcutta, Dr. M. S. Verma, Principal, Ayurvedic College, Banaras Hindu University, Hakim Mohd. Ilay Khan, Gali Qasimjan, Ballimaran, Delhi, Dr. C. L. Malhotra, Professor of Pharmacology, Lady Hardinge Medical College, New Delhi. I think two of them have some interest in the ayurvedic and unani systems.

Shri Krishnacharya Joshi: May I know whether the Committee has recommended the inclusion of anatomy in the ayurvedic course?

Shrimati Chandrasekhar: I do not think the recommendation includes these two items.

Shri Bhagwat Jha Azad: In view of the oft-repeated statement of the hon. Minister of Health in this House that ayurveda does not come among the systems of modern medicine, may I know what is the basis of setting up this Committee, and whether in the light of the recommendation of this Committee, the hon. Minister has revised her opinion about ayurveda?

The Minister of Health (Rajkumari Amrit Kaur): I have not revised my opinion about ayurveda. The question of revision does not arise. But we are trying to help ayurveda and see what ayurveda can give as a further contribution to modern medicine.

गोड्डा पीरपैती के लिखे तार सम्बन्ध

*१५९९. श्री भागवत द्वारा अज्ञाप : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गोड्डा पीरपैती को माया महा-गामा द्वारा तार से जोड़ने की योजना स्वीकृत हो चुकी है ; और

(ख) यदि हां तो उसे कब तक कार्यान्वित किया जाएगा ?